

In The Central Administrative Tribunal Jaipur Bench, Jaipur

OA/TA/MP. No. _____/199

P.C. Khanwari Versus U.O.I 2001

Date of Order

MA 527/95 (OA 464/95) ^{Orders}

24-11-95

Mr. S. Kumar, Brief holder for
Mr. K.L. Thawani, Counsel for the applicant
Mr. K.N. Sharma, ~~brief~~ holder for
Mr. M. Rafiq, counsel for the respondents

OA already

disposed on

26-11-95

At the request of the Brief holders,
may be listed for admission on 8-1-96.

15/12

(O.P. Sharma)
m(A)

C.K. V. K.
(Gopal Krishna)
v.c.

8.1.1996

Mr. K.L. Thawani, counsel for the applicant
Mr. M. Rafiq, counsel for the respondents

The learned counsel for the respondents
states that the OA No. 464/95 in which this MA
No. 527/95 was filed has already been decided.
Hence this MA has become infructuous. The
learned counsel for the applicant does not
controvert this statement.

This MA 527/95, ^{thus} is disposed of as has
become infructuous.

(Rattan Prakash)
Member (J)

Central Administrative Tribunal
Jaipur Bench, JAIPUR
Certified that no other Action is
Required To Be Taken & The Case is
Fit For Disposal To Record.

Dealing with Record Section Officer
Digit No. 3 Keeper (Judicial)

35/96

Cpy issued to

Cepp.

U/c 6400

224/1796